

आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ "बी", चण्डीगढ़
IN THE INCOME TAX APPELLATE TRIBUNAL, CHANDIGARH BENCH "B", CHANDIGARH

HEARING THROUGH: PHYSICAL MODE

श्री विक्रम सिंह यादव, लेखा सदस्य एवं श्री परेश म. जोशी, न्यायिक सदस्य
BEFORE: SHRI. VIKRAM SINGH YADAV, AM & SHRI. PARESH M. JOSHI, JM

आयकर अपील सं. / ITA NO. 193/Chd/2024
निर्धारण वर्ष / Assessment Year : 2024-25

DR PANDHIS SMALL IDEAS GREAT IDEAS TRUST, 50, Partap Colony, Model Gram, Ludhiana	बनाम	The CIT (Exemptions), Chandigarh
स्थायी लेखा सं. / PAN NO: AADTD9949A		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by : None (Withdrawal Application)
राजस्व की ओर से / Revenue by : Smt. Kusum Banasal, CIT, DR
सुनवाई की तारीख / Date of Hearing : 11/09/2024
उदघोषणा की तारीख / Date of Pronouncement : 13/09/2024

आदेश / Order

PER PARESH M. JOSHI, J.M. :

This is an appeal filed by the Assessee against the order of the Ld. CIT(E), Chandigarh dt. 28/12/2023.

2. During the course of hearing nobody was present on behalf of the assessee, however a withdrawal application has been furnished, contents of which read as under:

Subject: Petition for Withdrawal of Appeal

Respected Sir/Madam,

We, DR. PANDHI'S SMALL IDEAS GREAT IDEAS TRUST, represented herein by Chairman, Sat Bhushan Pandhi hereby submit this petition seeking withdrawal of the Appeal. The details of the appeal are as follows:

- i Appeal No.: ITA193/CHANDI/2024*
- ii Assessment Year: 2024-25*
- iii Name of Appellant: DR. PANDHI'S SMALL IDEAS GREAT IDEAS TRUST, Ludhiana*
- iv Date of Filing of Appeal: 26-02-2024*

We wish to withdraw the aforementioned appeal, which was primarily based on the grounds that the registration of Trust under clause (iii) of the first proviso of section 80G (5) of the Income Tax Act, 1961, was rejected due to the inability to file the required documents before the due date, owing to technical glitches in the Income Tax Website.

However, subsequent to the filing of the appeal and during the pendency of proceedings before the esteemed Tribunal, the Central Board of Direct Taxes (CBDT) issued Circular No. 7/2024 dated 25.04.2024. This circular extended the due date up to 30.06.2024 for filing Form 10AB for registration of Trust under clause (iii) of the first proviso of section 80G (5) of the Income Tax Act, 1961.

The issuance of this circular effectively addresses the primary grounds on which the appeal was based. In light of this significant development and the subsequent rectification of the issue that led to the rejection of registration, we have reassessed the necessity of pursuing the appeal before the ITAT.

Therefore, we respectfully request the Honorable Tribunal to consider this petition, for withdrawal of appeal and grant the necessary approval at the earliest convenience. We assure your good-self of my full cooperation in completing any formalities or procedures associated with the withdrawal process.

Thank you for your good-self attention to this matter.

3. Ld. DR did not object if the appeal of the assessee is dismissed as withdrawn.

4. In view of the above, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 13/09/2024

Sd/-

विक्रम सिंह यादव
(VIKRAM SINGH YADAV)
लेखा सदस्य/ ACCOUNTANT MEMBER

Sd/-

परेश म. जोशी
(PARESH M. JOSHI)
न्यायिक सदस्य / JUDICIAL MEMBER

AG

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकर आयुक्त/ CIT
4. आयकर आयुक्त (अपील) / The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH
6. गार्ड फाईल/ Guard File

आदेशानुसार/ By order,
सहायक पंजीकार/ Assistant Registrar